

ITEM NO.9

COURT NO.6

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 19-24/2015 in Petition(s) for Special Leave to Appeal (C)
No(s). 16923-16928/2015

(Arising out of impugned final judgment and order dated 11/06/2015
in SCA No. 8863/2015,11/06/2015 in SCA No. 8864/2015,11/06/2015 in
SCA No. 8865/2015,11/06/2015 in SCA No. 8866/2015,11/06/2015 in SCA
No. 8867/2015,11/06/2015 in SCA No. 8868/2015 passed by the High
Court Of Gujarat At Ahmedabad)

STATE OF GUJARAT & ORS.

Petitioner(s)

VERSUS

SHRI BILNATH SEVA SAHKARI MANDALI
LIMITED & ANR. ETC.

Respondent(s)

(for modification of court's order dated 01.07.2015 and office
report)

WITH

I.A. Nos. 17 in SLP(C) No. 17058-17064/2015
(With appln.(s) for modification of court's order dated 1.7.2015
and Office Report)

Date : 14/08/2015 These applications were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)	Mr. Tushar Mehta, AG Ms. Jesal Wahi, Ms. Vinakshi Wahi, Adv. Ms. Hemantika Wahi, Adv.
-------------------	--

For Respondent(s)	Mr. Amar Dave, Adv. Mr. Dipak Desai, Adv.
-------------------	--

Signature Not Verified

Mr. Vikas Mehta, Adv.

Digitally signed by

ASHWANI KUMAR

Date: 2015.08.18

17:06:51 IST

Reason:

Mr. Harin P. Raval, Sr. Adv.
Mr. D.N. Ray, Adv.
Mr. Lokesh K. Choudhary, Adv.
Ms. Sumita Ray, Adv.

2

UPON hearing the counsel the Court made the following
O R D E R

These I.As. are filed by the applicant(s)/respondent(s)

in SLP(C) No. 16923-16928 of 2015 and SLP(C) No. 17058-17064/2015.

The main Special Leave Petitions are filed against the interim order dated 11/6/2015 passed by the High Court of Gujarat in SCA Nos. 8863-8868/2015. Writ Petition itself is filed in the High Court questioning the steps taken by the applicant(s)/respondent(s) after the notification is issued with respect to the election process of Agricultural Produce Market Committee.

We deem it appropriate to dispose of these Special Leave Petitions requesting the High Court to dispose of the writ petition itself within a period of six weeks from today. In the meanwhile, the interim order dated 01.07.2015 shall continue to operate and will be subject to the result of the writ petition in the High Court. Ordered accordingly.

(Ashwani Thakur)
COURT MASTER

(Indu Bala Kapur)
COURT MASTER